

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/2323/2024 IA/2213/2024 IN C.P. (IB)/380(MB)2021

IN THE MATTER OF

SBICAP Trustee Company Limited

VS

Radius Estate Projects Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/2323/2024: Adv. Chintan Gandhi (PH)

For the Applicant in IA/2213/2024: Sr. Adv. Zubin Behramkamdin (PH)

ORDER

I.A. 2323/2024

The prayers in the I.A. are as under:

a) To rectify the typographical / clerical error as apparent from the Published Order and re-publish the correct order pertaining to Extension application on the following terms:

- (i) That the CIRP period be extended from January 9, 2024 (i.e. the date of filing the Extension Application) till February 9, 2024 (i.e. the date of hearing of the Extension Application);*
and

(ii) *That the CIRP period be allowed to continue from February 9, 2024 upto the expiry of 45 days from the said date i.e. February 9, 2024; and*

b) *Any other reliefs that the Hon'ble Adjudicating Authority may deem fit.*

After having gone through the order dated 09.02.2024, we deem it appropriate to allow the prayer and grant an extension of 45 days from 09.02.2024. I.A. is **allowed** as prayed for and disposed of accordingly.

I.A. 2213/2024

The Ld. Counsel for the Applicant wishes to withdraw the present I.A. and file the same with better facts. Allowed as prayed for. I.A. is **disposed of as having been withdrawn.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)